Illegal Possession of Panchayat land

- Sh. Bishan Lal Saini, M.L.A: Will the Deputy Chief Minister be pleased to state:
 - a) Whether it is a fact a sweeper namely Sh. Shishpal S/o Sh. Lal Singh and two other persons with the support of Sarpanch and D.D.P.O Yamunanagar has occupied the Panchayat land bearing Khasra No.68 in village Rapdi of Block Radaur of Radaur Assembly Constituency;
 - b) Whether it is also a fact that a case had been registered against the said employee for illegal possession of said land in Jathlana Police Station; and
 - c) If so, whether any grant to construct the Ambedkar Bhawan on the said land has been released to the Sarpanch by the Government together with the action taken by the Government in the said matter?

Dushyant Chautala

Deputy Chief Minister, Haryana

Sir,

a) There is no illegal possession of Sh. Shish Pal s/o Sh. Lal Singh R/o Village Rapdi on Panchayat Shamlat land bearing khasra no 68, rather his father Lal Singh s/o Sh. Mokha Ram has made illegal encroachment by constructing a house on it. Sh. Shish Pal is not living with his father and is having a Separate ration card.

Sh. Lal Singh s/o Sh. Mokha Ram r/o Gram Panchayat Rapdi has filed a CWP No. 19245 of 2017 in The Hon'ble Punjab and Haryana High Court, Chandigarh in which Hon'ble High Court on 08-09-2017 had passed the following order:-

"Relies upon the resolution passed by the Gram Panchayat on 12.06.2017 (P-9) and contends that the petitioner fulfills the requisite conditions as contemplated under Rule 12 (4) of the Punjab Village Common Lands (Regulation) Rules, 1964, as applicable to the State of Haryana, and is willing to deposit the market price of the land under his possession, as may be assessed by the Collector.

Notice of motion for 10.01.2018.

Meanwhile, the Deputy Commissioner-cum-Collector, Yamuna Nagar is directed to assess the market price of the land measuring 3 Marla where the petitioner has constructed his house and apprise this Court on the next date of hearing. Till then status-quo re: demolition and further construction be maintained."

The case is now listed for 16-12-2020 in The Hon'ble Punjab and Haryana High Court, Chandigarh.

- b) A FIR bearing no 65 dated 09-06-2017 was registered in Jathalana police station against Sh. Shishpal s/o Sh. Lal Singh r/o village Rapdi, Smt. Babli w/o Sh. Shish Pal, Sh. Jagmal, Smt. Swati Devi w/o Sh. Jagmal.
- Amount of Rs. 16,54,000/- was sanctioned for construction of Ambedkar Bhawan in Gram Panchayat Rapdi under CM Announcement Code No. 24218 dated 08-03-2019. The Gram Panchayat is constructing building of Ambedkar Bhawan on above khasra number (68) and work is in progress. Total area of khasra no 68 is 15 marla. Gram Panchayat is constructing work of Ambedkar Bhawan on 12 marla land after removing unauthorized possession. On the remaining land, there is status quo granted by The Hon'ble Punjab and Haryana High Court, Chandigarh regarding demolition.

पंचायत की भूमि पर नाजायज कब्जा

- 160. श्री बिशन लाल सैनी विधायक:— क्या उप—मुख्यमंत्री बताने की कृप्या करेगें:—
 - क) क्या यह सच है कि सफाई कर्मचारी श्री शीशपाल पुत्र श्री लाल सिंह ने दो अन्य व्यक्तियों जिसमें सरपंच ओर जिला विकास पंचायत अधिकारी, यमुनानगर भी शामिल हैं के साथ मिलकर पंचायती भूमि खसरा नं0 68 जोकि गांव रपड़ी खण्ड रादौर व रादौर विधानसभा क्षेत्र के अर्न्तगत आती है, पर कब्जा किया हुआ है।
 - ख) क्या ये भी सच है कि इस कर्मचारी पर जमीन पर अवैध कब्जा करने के लिए जठलाना पुलिस स्टेशन में केस दर्ज है।
 - ग) अगर ऐसा है तो सरकार ने इस भूमि पर अम्बेडकर भवन बनाने के लिए सरपंच को कोई अनुदान दिया है क्या सरकार द्वारा इस विषय में कोई कार्यवाही की गई है।

दुष्यन्त चौटाला

उप-मुख्यमंत्री, हरियाणा

श्रीमान जी,

(क) ग्राम पंचायत रपडी की शामलात भूमि खसरा नं० 68 पर श्री शीशपाल पुत्र श्री लाल सिंह, निवासी ग्राम पंचायत रपडी का कोई नाजायज कब्जा नहीं है बिल्क इनके पिता श्री लाल सिंह पुत्र श्री मौखा राम द्वारा मकान बनाकर अवैध कब्जा किया हुआ है। श्री शीशपाल अपने पिता श्री लाल सिंह से अलग रहता है तथा राशन कार्ड भी अलग है। श्री लाल सिंह पुत्र श्री मौखा राम, निवासी ग्राम पंचायत रपडी द्वारा माननीय पंजाब एवं हरियाणा उच्च न्यायालय, चण्डीगढ में सिविल याचिका नं० 19245 ऑफ 2017 दायर की गई थी जिसमें माननीय उच्च न्यायालय द्वारा उक्त केस में दिनांक 08.09.2017 को निम्न आदेश पारित किये हैं:—

"Relies upon the resolution passed by the Gram Panchayat on 12.06.2017 (P-9) and contends that the petitioner fulfills the requisite conditions as contemplated under Rule 12 (4) of the Punjab Village Common Lands (Regulation) Rules, 1964, as applicable to the State of Haryana, and is willing to deposit the market price of the land under his possession, as may be assessed by the Collector.

Notice of motion for 10.01.2018.

Meanwhile, the Deputy Commissioner-cum-Collector, Yamuna Nagar is directed to assess the market price of the land measuring 3 marla where the petitioner has constructed his house and apprise this Court on the next date of hearing. Till then status-quo re: demolition and further construction be maintained."

उक्त सिविल याचिका माननीय पंजाब एवं हरियाणा उच्च न्यायालय में दिनांक 16.12.2020 को सुनवाई के लिये निश्चित है।

- (ख) श्री शीशपाल पुत्र श्री लाल सिंह, निवासी ग्राम पंचायत रपडी, श्रीमती बबली पत्नी श्री शीशपाल, श्री जगमाल, श्रीमती स्वाति देवी पत्नि श्री जगमाल के विरूद्व जठलाना थाना में मुकदमा नं0 65 दिनांक 09.06.2017 के तहत केस दर्ज किया गया था।
- (ग) ग्राम पंचायत रपडी को अम्बेडकर भवन बनाने के लिये सी०एम० घोषणा नं० 24218 के तहत दिनांक 08.03.2019 को मु० 16,54,000/— रूपये की राशि स्वीकृत हुई थी। ग्राम पंचायत द्वारा अम्बेडकर भवन का निर्माण कार्य उक्त खसरा नम्बर (68) पर ही करवाया जा रहा है और यह कार्य प्रगति पर है। खसरा नं० 68 का कुल रकबा 15 मरले है, जिसमें पंचायत द्वारा 12 मरला पर से नाजायज कब्जा छुडवाकर अम्बेडकर भवन का निर्माण कार्य करवाया जा रहा है। शेष भूमि पर माननीय पंजाब एवं हरियाणा उच्च न्यायालय, चण्डीगढ द्वारा नाजायज कब्जा छुडवाने बारे स्थगन आदेश पारित किये हुये है।

NOTE FOR PAD FOR STARRED ASSEMBELY QUESTION NO. 160

Regarding this question point wise reply is as follows:-

A. There is no illegal possession of Sh. Shish Pal s/o Sh. Lal Singh R/o Village Rapdi on Panchayat Shamlat land bearing khasra no.68, rather his father Lal Singh s/o Sh. Mokha Ram has made illegal encroachment by constructing a house on it. Sh. Shish Pal is not living with his father and is having a Separate ration card.

Sh. Lal Singh s/o Sh. Mokha Ram r/o Gram Panchayat Rapdi has filed a CWP No. 19245 of 2017 in The Hon'ble Punjab and Haryana High Court, Chandigarh in which Hon'ble High Court on 08-09-2017 had passed the following order:-

"Relies upon the resolution passed by the Gram Panchayat on 12.06.2017 (P-9) and contends that the petitioner fulfills the requisite conditions as contemplated under Rule 12 (4) of the Punjab Village Common Lands (Regulation) Rules, 1964, as applicable to the State of Haryana, and is willing to deposit the market price of the land under his possession, as may be assessed by the Collector.

Notice of motion for 10.01.2018.

Meanwhile, the Deputy Commissioner-cum-Collector, Yamuna Nagar is directed to assess the market price of the land measuring 3 Marla where the petitioner has constructed his house and apprise this Court on the next date of hearing. Till then status-quo re: demolition and further construction be maintained."

The case is now listed for 16-12-2020 in The Hon'ble Punjab and Haryana High Court, Chandigarh.

- B. A FIR bearing no 65 dated 09-06-2017 was registered in Jathalana police station against Sh. Shishpal s/o Sh. Lal Singh r/o village Rapri, Smt. Babli w/o Sh. Shish Pal, Sh. Jagmal, Smt. Swati Devi w/o Sh. Jagmal.
- C. Amount of Rs. 16,54,000/- was sanctioned for construction of Ambedkar Bhawan in Gram Panchayat Rapdi under CM Announcement Code No. 24218 dated 08-03-2019. The Gram Panchayat is constructing building of Ambedkar Bhawan on above khasra number (68) and work is in progress. Total area of khasra no 68 is 15 marla. Gram Panchayat is constructing work of Ambedkar Bhawan on 12 marla land after removing unauthorized possession. On the remaining land, there is status quo granted by The Hon'ble Punjab and Haryana High Court, Chandigarh regarding demolition.

विधानसभा तारांकित प्रश्न संख्या 160 बारे नोट फॉर पैड

विधानसभा प्रश्न संख्या 160 बारे जवाब निम्न प्रकार से है:-

(क) ग्राम पंचायत रपडी की शामलात भूमि खसरा नं0 68 पर श्री शीशपाल पुत्र श्री लाल सिंह, निवासी ग्राम पंचायत रपडी का कोई नाजायज कब्जा नहीं है बल्कि इनके पिता श्री लाल सिंह पुत्र श्री मौखा राम द्वारा मकान बनाकर अवैध कब्जा किया हुआ है। श्री शीशपाल अपने पिता श्री लाल सिंह से अलग रहता है तथा राशन कार्ड भी अलग है।

श्री लाल सिंह पुत्र श्री मौखा राम, निवासी ग्राम पंचायत रपडी द्वारा माननीय पंजाब एवं हिरयाणा उच्च न्यायालय, चण्डीगढ में केस नं० 19245 ऑफ 2017 दायर किया गया है जिसमें माननीय उच्च न्यायालय द्वारा उक्त केस में दिनांक 08.09.2017 को निम्न आदेश पारित किये हैं:—

"Relies upon the resolution passed by the Gram Panchayat on 12.06.2017 (P-9) and contends that the petitioner fulfills the requisite conditions as contemplated under Rule 12 (4) of the Punjab Village Common Lands (Regulation) Rules, 1964, as applicable to the State of Haryana, and is willing to deposit the market price of the land under his possession, as may be assessed by the Collector.

Notice of motion for 10.01.2018.

Meanwhile, the Deputy Commissioner-cum-Collector, Yamuna Nagar is directed to assess the market price of the land measuring 3 marla where the petitioner has constructed his house and apprise this Court on the next date of hearing. Till then status-quo re: demolition and further construction be maintained."

उक्त केस माननीय उच्च न्यायालय में दिनांक 16.12.2020 को सुनवाई के लिये निश्चित है।

- (ख) श्री शीशपाल पुत्र श्री लाल सिंह, निवासी ग्राम पंचायत रपडी, श्रीमती बबली पिन श्री शीशपाल, श्री जगमाल, श्रीमती स्वाित देवी पिन श्री जगमाल के विरुद्ध जठलाना थाना में मुकदमा नं0 65 दिनांक 09.06.2017 के तहत केस रजिस्टर्ड किया गया था।
- (ग) ग्राम पंचायत रपडी को अम्बेडकर भवन बनाने के लिये सी०एम० अनाउंसमैन्ट नं० 24218 के तहत दिनांक 08.03.2019 को मु0 16,54000/—रूपये की राशि स्वीकृत हुई थी। ग्राम पंचायत द्वारा अम्बेडकर भवन का निर्माण कार्य उक्त खसरा नम्बर (68) पर ही करवाया जा रहा है और यह कार्य प्रगति पर है। खसरा नं० 68 का कुल रकबा 15 मरले है, जिसमें पंचायत द्वारा 12 मरला पर से नाजायज कब्जा छुडवाकर अम्बेडकर भवन का निर्माण कार्य करवाया जा रहा है। शेष भूमि पर माननीय उच्च न्यायालय चण्डीगढ से नाजायज कब्जा छुडवाने बारे स्थगन आदेश पारित किये हुये है।